

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD.

ORIGINAL APPLICATION NO.272 OF 2005

ALLAHABAD, THIS THE 9th DAY OF SEPTEMBER, 2005

QUORUM : HON. MR. D.R. TIWARI, A.M.Bahadur Ram, son of, Sri Phallu Ram, Resident of,
N.L.11/11, Bwom-6, Kanpur Nagar.

.....Applicant.

Counsel for applicant : Shri A. Laloriya/A. Saxena.

Versus

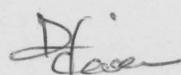
1. Union of India through the Secretary, Ministry of Communication (P&T), Dak Bhawan New Delhi.
2. Senior Superintendent Railway Postal Service, K.P. Mundal, Kanpur Nagar.

.....Respondents.

Counsel for Respondents : Sri S. Singh.

O R D E R (Oral)HON'BLE MR. D.R. TIWARI, A.M.

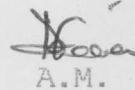
The instant O.A. has been filed for issuance of direction to the Respondents to consider the claim of the applicant for entering the name of his second wife in official records instead of his first wife. Counsel for the applicant submitted that the applicant was working as Sahayak Vijoyak under Respondent No.2 and was posted in Railway service Kanpur Nagar and he retired there from on 30.6.2004. It has been submitted that his first wife has been missing since 1974 and he has conducted second wife in 1976. This is clear from para 4.5 of the O.A. The applicant has submitted that he has made a representation to the Respondents (Annexure 4) vide letter dated 26.6.2004 for making necessary entries in the relevant documents requested by him. However, it is pending with the respondents and no action has so far been taken in this regard. Counsel for the respondents submitted that the Respondents may be allowed to file Counter Affidavit which I think at this stage not necessary because the applicant's representation is so far pending for more than a year. I



am of the view that the interest of justice will be better served if the Respondent No.2 is directed to consider and decide the representation of the applicant within a stipulated time by a reasoned and speaking order.

2. Under the circumstances, the O.A. is disposed of finally at the admission stage itself with a direction to the Respondent No.2 to consider and decide the representation of the applicant by a speaking order passed and communicated to the applicant within a period of four months from the date of receipt of a copy of this order.

No order as to costs.


A.M.

Asthana/